

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 2**

**IA(I.B.C)/2283(CH)2023, IA(I.B.C)/1320(CH)2023**  
**IA(I.B.C)/1326(CH)2023, IA(I.B.C)/373(CH)2023**  
**IA(I.B.C)/2671(CH)2023, IA(I.B.C)/2672(CH)2023**  
**IA(I.B.C)/2673(CH)2023, IA(I.B.C)/761(CH)2024**

**In**  
**CP (IB) No. 94/Chd/Hry/2020**  
**(Admitted)**

**IN THE MATTER OF:**

**M/s. Siri IN FIN Lease Pvt Ltd.**

**...Petitioner-Financial Creditor**

**Versus**

**M/s. Arkin Creations Pvt. Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 7, 30, 60(5), 45 (1), 66(1), 43(1) r/w 44 (1) IBC 2016**

**Order delivered on 11.07.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,**  
**HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the RP-applicant in IA(I.B.C)/2283(CH)2023, IA(I.B.C)/1320(CH)2023, IA(I.B.C)/1326(CH)2023, IA(I.B.C)/373(CH)2023, IA(I.B.C)/2671(CH)2023, IA(I.B.C)/2672(CH)2023, IA(I.B.C)/2673(CH)2023, IA(I.B.C)/761(CH)2024** : Mr. Satyendra Sharma  
RP in person with Mr.  
Mohd. Nazim Khan,  
PCS

**For the Respondent in IA(I.B.C)/1320(CH)2023** : Mr. Nahush Jain,  
Advocate

**For the Respondent in IA(I.B.C)/1326(CH)2023** : None

**For the Respondents No. 1 & 2 in IA(I.B.C)/373(CH)2023, IA(I.B.C)/2672(CH)2023, IA(I.B.C)/2673(CH)2023 & Respondent No. 1 to 3 in IA(I.B.C)/2671(CH)2023** : Mr. G.S. Sarin, PCS

11.07.2024

Atiqur Rehman

**For the Respondent No. 3 to 5 in :  
IA(I.B.C)/2673(CH)2023**

Mr. G.S. Sarin, PCS  
proxy counsel for Mr.  
Ajay Bhagwati,  
Advocate

**ORDER**

**IA(I.B.C)/2283(CH)2023**

In the course of arguments, it transpires that there are some of the assets which have not been taken into consideration by the valuer at the time of valuation and for them, the separate IA's have been moved. The Authorized Representative for the RP is directed to file reconciliation of assets as per the balance sheet prepared by the erstwhile management with the assets as per the balance sheet prepared by RP and considered by the valuer and the different assets covered under the various IA's under Section 66 or other IA's. Let the same be done within two weeks. List the matter on 30.07.2024.

**IA(I.B.C)/1320(CH)2023**

Learned counsel for the respondent has submitted that he has e-filed the reply and served a copy to the opposite counsel. Let the hard copy of the reply be filed during the course of the day. Rejoinder, thereto, if any, be filed within one week thereafter, with a copy in advance to the counsel opposite. List the matter on 30.07.2024.

**IA(I.B.C)/1326(CH)2023**

The Authorized Representative for the applicant is directed to inform the respondent through e-mail and place the copy of the e-mail on record along with affidavit, so that, effective proceedings can be taken on the next date of hearing.

In the meantime, the respondent is directed to file the reply within one week with a copy in advance to the counsel opposite.

It is stated by the Authorized Representative for the RP that he wants to implead Delhi Urban Shelter Board as a party in the array of the respondents. Let the same be done within one week and thereafter, notice be issued to the Delhi Urban Shelter Board.

Reply be filed within two weeks, after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed within two weeks thereafter with a copy in advance to the counsel opposite.

List on 30.07.2024.

**IA(I.B.C)/373(CH)2023**

Pleadings are complete in IA(I.B.C)/373(CH)2023. Let the matter be listed for arguments on 30.07.2024.

**IA(I.B.C)/2671(CH)2023**

It is stated by the learned counsel for the respondent Nos. 1 to 3 that reply has been filed vide diary No. 03283/2 on 07.03.2024. The same is taken on record. Rejoinder, thereto, if any, be filed within one week thereafter, with a copy in advance to the counsel opposite.

List the matter on 30.07.2024.

**IA(I.B.C)/2672(CH)2023**

It is stated by the learned counsel for the respondent Nos. 1 & 2 that reply has been filed vide diary No. 03274/2 on 07.03.2024. The same is taken on

record. Rejoinder, thereto, if any, be filed within one week thereafter, with a copy in advance to the counsel opposite.

List the matter on 30.07.2024.

**IA(I.B.C)/2673(CH)2023**

It is stated by the learned counsel for the respondent Nos. 1 & 2 that reply has been filed vide diary No. 03278/2 on 07.03.2024. The same is taken on record. The learned counsel for the respondent Nos. 3 to 5 is directed to file reply within next one week. Last opportunity is granted, failing which, their right to file reply will be struck-off. Rejoinder, thereto, if any, be filed within one week thereafter, with a copy in advance to the counsel opposite.

List the matter on 30.07.2024.

**IA(I.B.C)/761(CH)2024**

It is stated by the Authorized Representative for the RP that he has received a photocopy of the cheque on whatsapp. However, he will collect the cheque within one week and thereafter, he permitted to withdraw the IA. List the matter on 30.07.2024.

Sd/-

**(UMESH KUMAR SHUKLA)  
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)  
HON'BLE MEMBER (J)**